Shri N.K. Premachandran, M.P. Second
Shri Rahul Shewale, M.P. Third

2. Text of resolutions in this regard may be given by the members concerned by 3.15 P.M. on 30th January, 2024 so as to enable their resolutions to be included in the List of Business for 9th February, 2024. If notices of resolutions proposed to be moved are not received by the specified date and time, the resolutions will not be included in the List of Business for 9th February, 2024.

No. 7845 Question Branch

Result of Ballots of Notices of Starred and Unstarred Questions

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 24th January, 2024 for the sitting of Lok Sabha to be held on 09.02.2024 were held in the presence of Shri Pradeep Kumar Chaudhary, M.P. and Shri Ajay Kumar Sood, Director, Lok Sabha Secretariat in Parliament House, New Delhi. A total of 1026 notices were received and 245 Members participated in the ballots.

2. The result of the ballots has been uploaded on the Homepage *viz*. loksabha.nic.in.

No. 7846 MSA Branch

Secretarial Assistance to Members of Parliament

Under the Members of Parliament (Office expense allowance) Rules 1988, Lok Sabha Secretariat may pay upto Rs. 40,000/- per mensem to the person(s) engaged by a Member for obtaining secretarial assistance. The rule *inter-alia* requires that atleast one person so engaged should be computer literate, duly certified by the Member concerned.

2. Members are required to intimate to the Secretariat requisite details as soon as a person is engaged by them for Secretarial Assistance. However, there have been instances when requisite information regarding persons engaged by the Members was not intimated in time and requests were made for disbursing the allowances with retrospective effect. Disbursement of allowance from retrospective effect causes administrative inconveniences and therefore as a matter of policy, a decision was taken that disbursement of the payment to the persons so engaged by the Members shall be made only from the date on which the intimation regarding engagement of such person (s) is received in the